IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 22nd OF MARCH, 2024

WRIT PETITION No. 7190 of 2024

BETWEEN:-

RAVINDRA SINGH TOMAR S/O ATIRAJ SINGH TOMAR, AGED ABOUT 59 YEARS, OCCUPATION: MINES MANAGER SOUTH EASTERN COALFIELDS LIMITED R/O B/ 6 RAJENDRA NAGAR COLONY SIROUJA SHAHDOL BURHAR DISTRICT SHAHDOL (MADHYA PRADESH)

....PETITIONER

(BY SHRI SANKALP KOCHAR - ADVOCATE)

AND

- 1. COAL INDIA LIMITED THROUGH CHAIRIMAN COAL BHAWAN PREMISES NO 4 PLOT NUMBER A F- III ACATION AREA I A NEW TOWN RAJARAHAT KOLKATA (WEST BENGAL)
- 2. CHIEF MANAGER (PERSONNEL / ADMIN) COAL INDIA LIMITED COAL BHAWAN NEW TOWN RAJARAHAT KOLKATA (WEST BENGAL)
- 3. GENERAL MANAGER (PERSONNEL) COAL INDIA LIMITED COAL BHAWAN NEW TOWN RAJARAHAT KOLKATA (WEST BENGAL)
- 4. DIRECTOR (P AND P) SOUTH EASTERN COAL FIELD LTD. SECL HEAH QUARTER SEEPAT ROAD BILASPUR (CHHATTISGARH)
- 5. DEPUTY GENERAL MANAGER SOUTH EASTERN COAL FIELD LTD. BILASPUR (CHHATTISGARH)
- 6. CHAIRMAN CUM DIRECTOR SOUTH EASTERN COAL FIELD LTD. BILASPUR (CHHATTISGARH)

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This petition coming on for admission this day, the court passed the following:

ORDER

The present petition has been filed challenging the order dated 29.12.2023 (Annexure-P/1) who is working on the post of Senior Mines Manager has been transferred from Sohagpur to Gevra District Korba Chhatisgarh.

- 2. The grievance of petitioner is that the transfer is made to a place 250 km away and the petitioner is going to superannuate in October 2025. It is the case of petitioner that as per the policy of transfer issued by the respondent dated 21.06.2022 executive who have less than three years service left should not normally be transferred or may be given a posting of their choice, if vacancies are available keeping in mind the administrative requirements.
- 3. As per the pleadings made in the petition, the petitioner has challenged the transfer only on the basis of personal inconveniences owing to his impending superannuation in the next year. It is settled in law that personal inconveniences can be adjudged by the employer.
- 4. Considering the aforesaid situation, this petition is **disposed of** directing the respondents to take decision on the pending representation of the petitioner dated 11.03.2024 (Annexure-P/5) and decide the same expeditiously preferably within a period of 15 days from the date of receipt of certified copy of this order.
- 5. If the petitioner has not yet been relieved, he shall not be relieved till decision of the representation.

JUDGE

Prar

